

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO(s). 525 OF 2000

COMMON CAUSE (A REGD.SOCIETY)

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(With office report )(FOR FINAL DISPOSAL)

WITH T.C.(C) NO. 11 of 2002

(With office report)

W.P(C) NO. 671 of 2000

(With appln(s) for stay) (FOR FINAL DISPOSAL)

Date: 05/10/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL

HON'BLE MR. JUSTICE B.N. SRIKRISHNA

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s) Ms. Kamini Jaiswal,Adv.

Mr. Vishwajit Singh, Adv.

For Respondent(s)

2 & 4: Dr. Aurobindo Ghose, Adv.

Mr. Balraj Dewan,Adv.

Mr. N.N. Goswami, Sr.Adv.

Ms. Sunita Sharma, Adv.

Ms. Sushma Suri, Adv.

UPON hearing counsel the Court made the following

O R D E R

The Under Secretary to the Government of India in the  
Ministry of Health

and Family Welfare, has filed an affidavit dated 28th September, 200  
5 enclosing

therewith a draft notification to amend Prevention of Food Adulteratio  
n Rules, 1955,

inter alia, prescribing that no person shall sell, offer

...2/-

-2-

or expose for sale or have in his premises for the purpose of sale, the common salt,  
for

direct human consumption unless the same is iodized. Mr.N.N.Goswami, learned senior

counsel appearing for the Union of India, submits that to the draft  
notification,

objections have been invited and they are under consideration.

Dr. Aurobindo Ghose, learned counsel appearing for respondent Nos.2 and 4,  
states that objections to the draft notification have been filed by the said respondents.

In this view, we adjourn the matters, to be listed after four weeks.

(N. Annapurna)

Court Master

(V.P. Tyagi)

Court Master

